



**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 108
IA No. 370/JPR/2021
IA No. 371/JPR/2021
IA No. 193/JPR/2022
IA No. 493/JPR/2022
CP No. (IB)- 213/9/JPR/2020
Under Section 9 of IBC, 2016

In the matter of:

Farmasino Co. Ltd.

...Operational Creditor/Applicant

Versus

Dalas Biotech Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant	: Nivedita R. Sarda, Adv. Sahil Bhatia, POA Holder Ravi Sharma, Adv. Sagrika Joshi, Adv. Navneet Khera, Adv.
For the Respondent	: Nalin Kohli, Adv. Amol Vyas, Adv.

ORDER

IA No. 493/JPR/2022:

Heard Ms. Nivedita R. Sarda, Adv. appearing on behalf of Petitioner/Operational Creditor and Mr. Nalin Kohli, Adv. appears for the Respondent/Corporate Debtor. Learned counsel for the Petitioner submits that the name of the Operational Creditor has been changed from Farmasino Pharmaceuticals (Jiangsu) Co. Ltd. to Farmasino Co. Ltd. An amended memo of parties has been submitted in this regard as Annexure-C to this application. /

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It has been submitted by both the learned counsels that the matter has been settled between the parties, consent terms (Annexure-A) have been executed in view of the settlement between the parties. On account of settlement dated 26.09.2022, learned counsel for the petitioner seeks to withdraw this application; Permission granted. CP No. (IB)- 213/9/JPR/2020 is dismissed as withdrawn. IA No. 493/JPR/2022 stands disposed of accordingly.

CP No. (IB)- 213/9/JPR/2020 and together with all pending IAs stand disposed of accordingly.

Sd-

(Prasanta Kumar Mohanty)
Technical Member

Sd-

(Dēep Chandra Joshi)
Judicial Member

October 21, 2022